Election Matter
Time Bound

F.No.C.50/126/2014-Ad.II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

North Block, New Delhi
Dated: 17th March, 2015

To

The Additional Director General,
Directorate General of Central Excise Intelligence,
Ahmedabad Zonal Unit, 1st Floor, Preema Chambers,
Near Mithakhali Six Roads, Navrangpura,
Ahmedabad-380006.


Sir,


2. It is requested that Shri Mohd. Salik Parwaiz, IRS(C&CE:2009) Assistant Commissioner, who is working under your charge may be directed to ensure his presence to his assigned Assembly Constituency on 24.03.2015.

Yours faithfully,

(Jai Prakash Sharma)
Under Secretary to the Government of India
Tel: 23095520

Encl: As above.

Copy to:-

1. The Website Manager, CBEC with the request to upload this letter along-with enclosures at the official website of CBEC.
2. Director General of Central Excise Intelligence, West Block VIII, Wing No.6, 2nd Floor, R.K. Puram, New Delhi-110066.
3. The Secretary, (Shri Avinash Kumar, Under Secretary), Election Commission of India, New Delhi for information w.r.t. the Commission’s letter referred above.

(Jai Prakash Sharma)
Under Secretary to the Government of India
Tel: 23095520
ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001
No.464/Exp. Obs./BE/2015/EEPS/Vol.I
Dated: 16th March, 2015

To

Shri S. R. Sharma, Director (Ad.VIA) & Nodal Officer M/o Finance, Deptt. of Revenue Central Board of Excise & Customs Room No.52, North Block New Delhi (dsad2-cbec@nic.in)


Sir,

I am directed to refer to the Commission’s letters of even no. dated 12th March 2015 & 13th March 2015 and to state that the Commission has exempted Sh. Suresh Kumar, IC&CES (R-20340) from election duty in 358-Rasara (Dist.: Ballia) Assembly Constituency, in Uttar Pradesh as the Commission has rescinded its announcement of bye-election from aforesaid Assembly Constituency.

2. The Commission has now appointed Shri Mohd. Salik Parwaiz, IC&CES (R-18700) as Expenditure Observer in 176-Vandre East (Dist.: Mumbai Suburban), in Maharashtra with direction to him to report in the assigned Assembly Constituency on 24.03.2015. Appointment letter of Shri Mohd. Salik Parwaiz is also sent herewith.

Your faithfully,

(AVINASH KUMAR)
UNDER SECRETARY

Copy to:-

1. Sh. Suresh Kumar, IC&CES (R-20340) {e-mail id: kumar.suru@gmail.com}
2. Shri Salik Parwaiz, IC&CES (R-18700) {email ID : salikcfs@gmail.com}
3. The Chief Electoral Officers of Uttar Pradesh & Maharashtra for information and necessary action (By Speed Post).

(AVINASH KUMAR)
UNDER SECRETARY
ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN,
ASHOKA ROAD, NEW DELHI-110001

Date: 16-Mar-2015

To

Mohd. Salik Parwaiz
IC&CES: 2009

Observer Code
R-18700


Sir,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for Bye-elections being held during March-May 2015.

2. You will be Observer in

Name of the State | Maharashtra
---|---
No.& Name of Assembly Constituency With [District] | 175-Vandre East [Mumbai Suburban].

You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 24/03/2015.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1951 and Section 20A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled to TA/DA as admissible on tour. You will draw TA/DA from your Ministry Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitlement class.

5. Request for permission for temporary absence, leave etc. should be taken up by you with the DG (EE)/ the Secretary (EE) concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your sponsoring authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption requests have been accepted by the Commission.

6. You must reach the Constituency one day before scrutiny of nominations of elections and remain in the constituency upto the date of poll/report and submit first, second and third report. You will visit in the District under which these Constituency(ies) fall once again after 30 days of declaration of results, to help the District Election Officer (DEO) to prepare his report on the Accounts of Expenditure filed by the Candidates with the DEO. You may be required to stay in the district for 7 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. On completion of your duty as Observer, you will send a final report (Expenditure Observer Report- IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date.

7. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login.

The link for Observer Portal is available on http://ecilnic.in or http://observers.ecilnic.in

Yours faithfully,

(K.N. BHAR)
SECRETARY
PRESS NOTE

Subject: Rescinding of announcement for bye-election to fill vacancy in the Legislative Assembly of Uttar Pradesh from 358-Rasara AC.

The Commission had announced the schedule of seven bye-elections, including bye-election from 358-Rasara AC in Uttar Pradesh, vide, its Press Note No.ECI/PN/23/2015, dated 10th March, 2015.

Hon’ble Supreme Court has stayed the above Press Note as far as 358-Rasara Assembly Constituency of the State of Uttar Pradesh is concerned, vide its Order dated 12.03.2015 passed in the SLP(c) NO. 7608/2015.

In view of the said order of the Hon’ble Supreme Court, the Commission hereby rescinds its announcement of bye-election from 358-Rasara AC in the Legislative Assembly of Uttar Pradesh made vide its Press Note No.ECI/PN/23/2015, dated 10th March, 2015. Accordingly, no bye-election will be held from 358-Rasara Assembly Constituency for the time being.

The schedule of bye-elections in respect of other six Assembly Constituencies as per aforesaid press note shall remain unchanged.

(DHIRENDRA OJHA)
DIRECTOR
PRESS NOTE

Subject: Schedule for bye-election to fill casual vacancies in State Legislative Assemblies of Maharashtra, Punjab, Uttar Pradesh, and Uttarakhand – Regarding.

There are clear vacancies from the following Assembly Constituencies of the States mentioned against those, which need to be filled up:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>No. &amp; Name of Assembly Constituency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Maharashtra</td>
<td>176-Vandre.East</td>
</tr>
<tr>
<td>2</td>
<td>Maharashtra</td>
<td>287-Tasgaon-Kavathe Mahankal</td>
</tr>
<tr>
<td>3</td>
<td>Punjab</td>
<td>107-Dhuri</td>
</tr>
<tr>
<td>4</td>
<td>Uttar Pradesh</td>
<td>231-Charkhari</td>
</tr>
<tr>
<td>5</td>
<td>Uttar Pradesh</td>
<td>315-Pharenda</td>
</tr>
<tr>
<td>6</td>
<td>Uttar Pradesh</td>
<td>358-Rasara</td>
</tr>
<tr>
<td>7</td>
<td>Uttarakhand</td>
<td>28-Bhagwanpur (SC)</td>
</tr>
</tbody>
</table>
The Commission has decided to hold bye-elections to fill these vacancies as per the following schedule:

<table>
<thead>
<tr>
<th></th>
<th>Description</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Issue of Notification</td>
<td>17.03.2015 (Tuesday)</td>
</tr>
<tr>
<td>2</td>
<td>Last date of making Nominations</td>
<td>24.03.2015 (Tuesday)</td>
</tr>
<tr>
<td>3</td>
<td>Scrutiny of Nominations</td>
<td>25.03.2015 (Wednesday)</td>
</tr>
<tr>
<td>4</td>
<td>Last date for withdrawal of Candidatures</td>
<td>27.03.2015 (Friday)</td>
</tr>
<tr>
<td>5</td>
<td>Date of Poll</td>
<td>11.04.2015 (Saturday)</td>
</tr>
<tr>
<td>6</td>
<td>Counting of Votes</td>
<td>15.04.2015 (Wednesday)</td>
</tr>
<tr>
<td>7</td>
<td>Date before which election shall be completed</td>
<td>18.04.2015 (Saturday)</td>
</tr>
<tr>
<td>8</td>
<td>Hours of Poll</td>
<td>8 AM to 5 PM</td>
</tr>
</tbody>
</table>

**ELECTORAL ROLL**

The electoral rolls of these Assembly Constituencies have been revised with reference to 01.01.2015 as the qualifying date and have been finally published on 21.01.2015 in Maharashtra, on 05.01.2015 in Punjab and Uttar Pradesh and on 15.01.2015 in Uttarakhand.

**ELECTRONIC VOTING MACHINES (EVMs)**

The Commission has decided to use EVMs in the bye-election in all the polling stations. Adequate numbers of EVMs have been made available and all steps have been taken to ensure that the polls are conducted smoothly with the help of these machines.

**IDENTIFICATION OF VOTERS**

The Commission has decided that the voter's identification shall be mandatory in the aforementioned bye-election at the time of poll. Photo Electoral Roll (PER) shall be the main document of identification of
a voter. However, in order to ensure that no voter is deprived of his/her franchise, if his/her name figures in the Electoral Rolls, separate instructions will be issued to allow additional documents for identification of voters at the time of poll in the said bye-election.

**MODEL CODE OF CONDUCT**

The Model Code of Conduct shall come into force with immediate effect in the district(s) in which the whole or any part of the Assembly Constituency going for bye-election is included, subject to partial modification as issued vide Commission’s instruction No. 437/INST/2012/CC&BE, dated 26th April, 2012 (available on the Commission’s website). The Model Code of Conduct shall be applicable to all candidates, political parties and the State Government concerned. The Model Code of Conduct shall also be applicable to the Union Government for the State concerned.

(SUMIT MUKHERJEE)
SECRETARY